

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2015

Subject : Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation charges.

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Northern Regional Load Dispatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC

Record of Proceedings

The representative of NRLDC submitted that no payment has been received from Power Development Department, Jammu and Kashmir from last three months. He further submitted that as on 29.9.2016 amount of Rs. 257.92 crore and 71.75 crore excluding interest towards RE charges and Deviation charges is outstanding against Power Development Department, Jammu and Kashmir.

2. None was present on behalf of the PDD, Jammu and Kashmir.
3. The Commission observed that non-payment of Reactive Energy charges, DSM charges and UI charges by the respondent is affecting the interest of other constituents of the Northern Region as the said charges are payable to them.
4. The Commission directed Power Development Department to take steps to liquidate the entire outstanding dues by the end of November, 2016.
5. The petition shall be listed for hearing on 8.12.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

